GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:1366 ANSWERED ON:16.11.2010 BLACKMARKETING OF ESSENTIAL COMMODITIES Deo Shri Kalikesh Narayan Singh

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number of raids conducted under the Prevention of Black-marketing and Maintenance of Supply of Essential Commodities Act, 1980 during each of the last three years; State-wise;

(b) the number of arrests prosecution and conviction made under the said Act during the said period, State-wise; and

(c) the value of goods confiscated under the said Act and the manner in which they were disposed of, State-wise?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF THE STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a) to (c): There is no provision for conducting any raid under the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980. However, the State Governments take action under Essential Commodities Act. The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980 however provides that with a view to preventing a person from acting in any manner prejudicial to the maintenance of supplies of the commodities essential to the community it is necessary so to do, make an order directing that such person be detained.

Details of detention orders issued under the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980 as reported to the Central Government by the State Government/UT Administrations during the year 2007, 2008, 2009 and 2010 (upto 30.09.2010) are given below:

Name of the State	2007	2008	2009	2010	(Upto 30.09.2010)
Gujarat	50	16	31	63	
Tamil Nadu	65	141	112	83	
Orissa	-	01	02	02	
Maharashtra	01	-	02	02	
Madhya Pradesh	03	-	-	-	
Andhra Pradesh	_	04	_	02	

Chhatisgarh	-	-	-	01
Total	119	162	147	153